

TA 1258/87

1.12.00

Honour U.K. Majid AM
Honour S.K. Naqvi JM

En G.S. Michon for the applicant.

Heard. This MA 4999/00 relates to an old matter, namely TA 1258/87 which was dismissed by this Tribunal on 13.3.90 for want of prosecution. After that the applicant had made his appearance. Through this MA after a long gap of 11 yrs. Learned Counsel for the applicant states that ~~the~~ earlier when the case was pending before the High Court he remained under impression that the writ petition was still pending in the High Court, although the case was transferred to the Tribunal, the applicant remained ⁱⁿ ignorance of its pendency and the case was dismissed in default. Learned Counsel has prayed that the delay be condoned and the case be restored to its original number and heard on merits.

OR

In compliance of
Honi Court order dt
1-12-00, order (in original)
dt 13-9-90 in
this case may be
seen at the back
on page 3 of the
application.

copy of order

was sent on

20-9-90 as

per record

available

20/12

SO (5)

S.K.
20/12

DA (5)

11/1/2001

he submitted for kind
perusal

Hon. JM (5)

S
JM

11/1/2001

Put up for orders on 18.1.2001

Vb
AM